

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2034  
TO BE ANSWERED ON 28.11.2016**

**Corruption/Irregularity in Central Universities**

**2034. SHRI C. MAHENDRAN:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that several Vice Chancellors of Central Universities are facing inquiries on various charges;
- (b) if so, the details thereof;
- (c) whether the Government has any mechanism to prevent corruption in higher education realm in the country;
- (d) if so, the details thereof;
- (e) whether all the probes are related to financial irregularities and administrative malfeasance; and
- (f) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT**

**(DR. MAHENDRA NATH PANDEY)**

(a) to (f) : Yes, Madam. The Vice Chancellors of Visva Bharati and Pondicherry University have been dismissed on 16.2.2016 and 4.7.2016 respectively by the Visitor, on establishment of certain charges against them. Recently, the Show Cause notices have been issued to Jamia Millia Islamia, Aligarh Muslim University and University of Allahabad on some alleged administrative and financial irregularities, with the approval of the Visitor.

Central Universities are governed by their own Acts and Statutes, Ordinances and Regulations made thereunder. Whenever a complaint is received against senior functionary of any Central University, it is processed as per the provisions of Act, Statutes and Ordinances of the respective Central University.

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